GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:2893 ANSWERED ON:10.02.2014 PENSION TO EX SERVICEMEN Kaswan Shri Ram Singh

Will the Minister of DEFENCE be pleased to state:

- (a) whether a large number of ex-servicemen who retired before independence are still alive and not getting pension;
- (b) if so, whether the Government proposes to grant pension to such ex-servicemen in the country; and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE (SHRI JITENDRA SINGH) MINISTRY OF DEFENCE

- (a) There is no mechanism to ascertain such data. However, ex-servicemen with service of 15 years or more as PBOR and 20 years or more as Commissioned Officers are entitled to service pension.
- (b) There is no proposal to reduce the minimum qualifying service for grant of pension.
- (c) Minimum qualifying service is an essential criterion for earning pension in the Armed Forces as per the existing Army, Navy & Air Force Pension Regulations.